

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.207/MP/2011**

Sub: Petition for grant of regulatory approval for execution of transmission system required in connection with grant of long term open access to group of developers.

Date of hearing : 22.11.2011

Coram : Dr. Pramod Deo, Chairperson  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Limited , Gurgaon

Respondents Vandana Vidhyut Limited, Raipur and others

Parties present : Shri Subir Sen, PGCIL  
Shri Prashant, PGCIL  
Shri S.K.Singh, PGCIL  
Miss Manju Gupta, PGCIL

**Record of Proceedings**

Through this application, the petitioner Power Grid Corporation of India Limited has prayed as under:

- (i) Grant regulatory approval for taking up implementation of indentified transmission systems by Power Grid and CTU/Transmission licensee as decided by Empowered Committee for transmission of power from IPPs/LTA Applicants who have been granted LTA; and
- (ii) Grant approval for inclusion of the assets for which the transmission charges are to be recovered through the Point of Connection charge methodology or any other sharing mechanism notified by CERC from time to time.

2. After hearing representative of the petitioner, the Commission directed to admit the petition and issue notice to the respondents.

3. The petitioner was directed to serve copy of the petition on the respondents immediately. The respondents may file their reply on affidavit,

latest by 9.12.2011, with advance copy to the petitioner. Rejoinder, if any, may be filed by the petitioner, latest by 23.12.2011.

4. The petition shall be listed for hearing on 10.1.2012.

Sd/-  
(T. Rout)  
Joint Chief (Law)